

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-101

CP-(CAA)-28/230-232/ND/2024 (2nd Motion)

IN THE MATTER OF:

Hella India Lighting Limited and Hella India Autoparts
and Services Private Limited

.....Applicant

SECTION

U/s 230-232

Order delivered on 10.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Kamal Shankar, Mr. Tanmay Sharma, Mr. Arjun
Narang, Advs.
Ms. Aakritee Khanna, Adv.

For the Respondent :

ORDER

This is 2nd Motion Petition filed under Section 230-232 of the Companies Act, 2013. Heard the submissions made by the Ld. Counsel on behalf of the Petitioner. Issue notice to the Central Government through Regional Director Ministry of Corporate Affairs, RoC, concerned Assessee Officer of the Income Tax Department and any other Sectoral Regulator as specified by the Petitioner. Further notice be also published in two newspapers, Business Standard, Delhi Edition (English) and Navbharat Times, Delhi Edition (Hindi). Notice be issued by all means and proof of service be filed. List the matter on **12.06.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)